

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 855 of 2020

IN THE MATTER OF:

**UP Awas Evam Vikas Parishad (UP
Housing and Development Board)**

...Appellant

Versus

M/s. JNC Construction Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant: Shri Rana Mukherjee, Sr. Advocate with Mr. Ritesh Agrawal, Advocate

**For Respondents: Mr. G. P. Madaan and Mr. Aditya Madaan, Advocates for R-1 & 2.
Mr. Prabhjit Singh Soni, IRP in person.
Mr. Aseem Chaturvedi, Ms. Wamika Trehan, Mr. Yogesh Gupta and Mr. Shivank Diddi, Advocates for R3.**

O R D E R
(Through Virtual Mode)

19.11.2020 Learned counsel for Respondent Nos. 1 and 2 as also learned counsel for Respondent No. 3 seek and are allowed extension of time by two weeks to file reply-affidavits. Rejoinder thereto, if any, may be filed by the Appellant within two weeks thereof.

List the appeal 'for Admission (After Notice)' on **11th January, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)